

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO.4378

TO BE ANSWERED ON FRIDAY THE 12TH AUGUST, 2016
SHRAVANA 21, 1938 (SAKA)

ANTI-DUMPING DUTY ON STEEL

4378. DR. A SAMPATH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has imposed anti-dumping duty upto 57 per cent on the imports of stainless steel to provide relief to domestic steel industry and if so, the details thereof;
- (b) whether there is a provision for imposing the duty for five years, if so, the reasons therefor and if so, the details thereof;
- (c) whether the Government has decided to impose different duties on steel to be imported from various countries under the same provision; and
- (d) if so, the details thereof along with the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a): The Government has imposed anti-dumping duty on imports of various products of stainless steel vide :

- (i) Notification No. 104/2011-Customs(ADD) dated 25.11.2011 imposing definitive anti-dumping duty on Hot Rolled Flat Products of Stainless Steel of ASTM Grade 304 originating in or exported from European Union, Korea RP, South Africa, Taiwan and USA;
- (ii) Notification No. 46/2012-Customs(ADD) dated 04.10.2012 imposing definitive anti-dumping duty on Cold Rolled Flat Products of Stainless Steel (400 series) having width below 600 mm originating in or exported from European Union, Korea RP and USA;
- (iii) Notification No. 28/2015-Customs (ADD) dated 05.06.2015 imposing definitive anti-dumping duty on Hot Rolled Flat Products of Stainless Steel of ASTM Grade 304 with all its variants originating in or exported from China, Korea RP and Malaysia;
- (iv) Notification No. 61/2016-Customs(ADD) dated 11.12.2015 imposing definitive anti-dumping duty on Cold Rolled Flat Products of Stainless Steel originating in or exported from China, Korea, European Union, South Africa, Taiwan, Thailand and USA.

(b): As per Rule 23(1B) of the Customs Tariff (Identification, Assessment and Collection of Anti-Dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, any definitive anti-dumping duty levied under the Customs Tariff Act, 1975 shall be effective for a period not exceeding five years from the

date of its imposition, unless the designated authority comes to a conclusion, on a review initiated before that period, that the expiry of the said anti-dumping duty is likely to continuation or recurrence of dumping and injury to the domestic industry.

(c) and (d): Investigations relating to anti-dumping duty are conducted by the Designated Authority, Directorate General of Anti-dumping and Allied Duties (DGAD) which inter alia determines in respect of specific country or countries whether there is a definite dumping margin and recommends the rates of anti-dumping duty to be imposed. The findings of the DGAD are examined and if the same are accepted then the anti-dumping duty rates recommended by him are imposed.
